

IN THE SUPREME COURT OF INDIA  
CIVIL ORIGINAL JURISDICTION

TRANSFER PETITION (C) NO. 882 OF 2021

RICHA KAVIRAJ

Petitioner(s)

VERSUS

VISHAL KAVIRAJ

Respondent(s)

O R D E R

This petition seeks transfer of proceedings in case bearing No. M.C./276/2020 titled as Vishal Kaviraj Vs. Smt. Richa Kaviraj pending before the III Additional Principal Judge, Family Court, Bangalore North, Bangalore, Karnataka to the Court of II Additional Principal Judge, Family Court, Raipur, (C.G.).

Having heard the learned counsel for the parties, we are of the opinion that interest of justice requires that the petition should be allowed.

Accordingly the proceedings in case bearing No. M.C./276/2020 titled as Vishal Kaviraj Vs. Smt. Richa Kaviraj pending before the III Additional Principal Judge, Family Court, Bangalore North, Bangalore, Karnataka is transferred to the Court of II Additional Principal Judge, Family Court, Raipur, (C.G.).

The transferor court shall forthwith transmit the record of the aforesaid case to the transferee court.

The Transfer Petition is allowed in the above terms.

Pending applications, if any, are disposed of.

.....J.  
( S. ABDUL NAZEER)

.....J.  
(V. RAMASUBRAMANIAN)

NEW DELHI  
SEPTEMBER 01, 2022

ITEM NO.16

COURT NO.4

SECTION XVI-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Transfer Petition(s)(Civil) No(s). 882/2021

RICHA KAVIRAJ

Petitioner(s)

VERSUS

VISHAL KAVIRAJ

Respondent(s)

(FOR ADMISSION and IA No.53891/2021-STAY APPLICATION and IA No.53892/2021-EXEMPTION FROM FILING O.T.

IA No. 145235/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 53892/2021 - EXEMPTION FROM FILING O.T.

IA No. 53891/2021 - STAY APPLICATION)

Date : 01-09-2022 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER

HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Mr. Abhishek Pandey, Adv.  
Ms. Shweta Mulchandani, Adv.  
Mr. Azhugan C., Adv.  
Ms. Tanuja M. Patra, adv.  
Ms. Aswathi M.k., AOR

For Respondent(s) Ms. Prerna Singh, Adv.  
Mr. Nishanth Patil, AOR  
Mr. Satyasachi Banerjee, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

The Transfer Petition is allowed in terms of the signed order.

Pending applications, if any, are disposed of.

(NEELAM GULATI)  
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)  
COURT MASTER (NSH)

(Signed order is placed on the file)